

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION No. 2640  
TO BE ANSWERED ON 10.03.2021**

**CLOSING OF MPLADS ACCOUNTS**

**2640. SHRI HANUMAN BENIWAL:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government has fixed the time frame and rules for closing the MPLADS accounts of the former members of Lok Sabha and also for transferring the unspent balance in the MPLAD accounts of the successor sitting Members of Parliament;**
- (b) if so, the details thereof along with the copies of the orders in this regard;**
- (c) whether the funds in the MPLADS accounts of former members of Lok Sabha of Nagaur Parliamentary Constituency (Rajasthan) have not been transferred to the funds of MPLADS account of the successor sitting Member of Parliament;**
- (d) if so, the reasons therefor and the action likely to be taken by the Government against those responsible for this laxity along with the details thereof; and**
- (e) the time by which the amount available in the MPLADS accounts of former Members of Parliament of Nagaur Parliamentary Constituency is likely to be transferred into the MPLADS account of the successor sitting Member of Parliament?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH)**

**(a) and (b) Yes Sir. The relevant paras of the MPLADS guidelines as amended vide circular dated 12.03.2020 with regards to transfer of funds not committed by the predecessor MP to incumbent MP and timeline for completion of works / settling of accounts opened by Nodal District Authority and are as under:-**

**"4.7- In respect of elected Members of Lok Sabha, the balance of MPLADS funds left by the predecessor MP in a Lok Sabha Constituency (funds not committed works of the predecessor MP) would be passed on to the successor MP from that constituency (in case of fresh delimitation, separate orders will be issued).**

**4.8 In respect of elected Members of Rajya Sabha, the balance of funds (funds not committed works) left in the Nodal District by the predecessor Member in a particular state on his demitting office will be equally distributed by the State Government among the successor elected Rajya Sabha Members in that state. The unspent balance of even earlier elected Rajya Sabha MPs if not already distributed, will be equally distributed among the sitting Rajya Sabha Members of the States concerned by the State Government.**

**4.9. the balance of funds (funds not committed for the recommended and sanctioned works) left by the nominated Members of Rajya Sabha in the Nodal District will be equally distributed amongst the successor nominated Members of Rajya Sabha by the State Government with the approval of Government of India.**

**4.10 The balance of funds (funds not committed for the recommended and sanctioned works) left by Anglo Indian nominated Lok Sabha MPs will be equally distributed among the successor Anglo Indian nominated Lok Sabha MPs by the State Government with the approval of Government of India.**

**4.10.1 Completion of works/ setting of accounts: The work of MPLADS shall be completed within 18 months from the date of demitting office in case of Rajya Sabha MPs or dissolution of the Lok Sabha. District Authorities shall settle and close the account of the concerned MP after completing all other formalities in another 3 months time, under intimation to the Government of India and with detailed information in the monthly progress report (MPR). If the District Authority does not finish the project within 18 months of demitting of an MP or dissolution of Lok Sabha, the District Authority will be required to complete the balance work out of State/ District funds. In no case, any extension will be given and District Authority shall be held responsible in case of any lapses in this regard."**

**In pursuance of the above paras, The Ministry has issued instructions dated 14-05-2020 on Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months. This was followed by reminders on 16.07.2020 and 31.08.2020.**

**The copies of instructions and reminders are enclosed. (Annexures of these instructions / instruction may kindly be accessed on web-portal of mplads).**

**(c) In respect of 15<sup>th</sup> Lok Sabha, total entitlement of Rs. 19.00 crore of Nagaur Lok Sabha constituency has been released by the Ministry. Out of this Rs. 19.00 crore, Rs. 15.28 crore has already been settled against the completed works; and an amount of Rs. 1.25 crore which was uncommitted by predecessor MP has been transferred to the incumbent MP of 17<sup>th</sup> Lok Sabha in two instalments. The remaining uncommitted balance, if any, will be transferred to incumbent MP on completion of ongoing works and settlement of account, in due course of time.**

**In respect of 16<sup>th</sup> Lok Sabha, the last instalment (second instalment of 2018-19) has not been released by the Ministry due to non-fulfilment of eligibility criteria / incomplete documentation by the Nodal District Authority. The account of 16<sup>th</sup> Lok Sabha will be settled in due course of time on completion of required formalities prescribed in the MPLADS guidelines.**

**(d) As per the information received from the State, show-cause notices have been issued by the Rajasthan State Government against the erring officers and employees responsible for the delay.**

**(e) As referred to in the reply of part (c) above.**

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## सांसद स्थानीय क्षेत्र विकास योजना Members of Parliament Local Area Development Scheme



भारत सरकार  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
ईस्ट ब्लॉक 6, लेवल 6, आर.के. पुरम, नई दिल्ली - 110066  
GOVERNMENT OF INDIA  
Ministry of Statistics & Programme Implementation  
East Block 6, Level 6  
R.K. Puram, New Delhi - 110 066.  
Phone : 011-26104106, E-mail : mplads@nic.in

Dated .....

**Circular No: R-30/07/2009-MPLADS**

**12.03.2020**

**Subject: Release of balance of MPLADS funds left by the predecessor MP in a Lok Sabha Constituency (fund not committed for works of the predecessor MP)- reg.**

Para 4.7 of the MPLADS Guidelines stipulates as follows, “*In respect of elected Members of Lok Sabha, the balances of MPLADS funds left by the predecessor MP in a Lok Sabha Constituency (funds not committed for works of the predecessor MP) would be passed on to the successor MP from that Constituency. (In case of fresh delimitation, separate orders shall be issued)*”.

2. A number of mutually contesting representations has been received by the Ministry staking claims to the uncommitted/balance funds of 15<sup>th</sup> & 16<sup>th</sup> LS. The matter has been revisited and re-examined in the light of both the number of representations received and the letter and spirit of Guidelines on MPLADS. The position of the Ministry, so far, has been to transfer uncommitted/balance funds of predecessor MPs to successor (sitting) Members in order to prevent parking/idling of public funds and enable fruitful utilization of such funds for development of the Constituency.

3. To avoid inconsistencies in this matter in the foreseeable future, it has now been decided to partially modify Para 4.7 of the MPLADS Guidelines. Accordingly, Para 4.7 stands partially modified and may henceforth be read as under:

*“In respect of elected Members of Lok Sabha, the balances of MPLADS funds left by the predecessor MP in a Lok Sabha Constituency (funds not committed for works of the predecessor MP) would be passed on to the*

**successor (sitting) MP** from that Constituency. (In case of fresh delimitation, separate orders shall be issued)".

4. This issues with the approval of the Competent Authority.

*a*  
*हिंदी*  
*12.03.2020*

(Moinak Mukherjee)  
Deputy Director (MPLADS)

To

1. The Nodal Secretaries of States/ UTs
2. The Commissioners

Corporations of Kolkata / Chennai / Delhi

3. All District Collectors / District Magistrates / Deputy Commissioners

Copy for kind information to:-

1. All Hon'ble Members of Parliament ( Lok Sabha / Rajya Sabha)
2. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat, New Delhi
3. Deputy Secretary, Committee on MPLADS Branch, Rajya Sabha Secretariat, New Delhi
4. Deputy Secretary, IFD, M/o Statistics & PI, New Delhi.
5. All concerned Officers/ Officials in MPLADS Division, M/o Statistics & PI.
6. NIC-MOSPI with the request to upload on the MPLADS portal.

East Block – 6, Level – 6&7  
R. K. Puram, New Delhi – 110066.  
Dated: 14<sup>th</sup> May; 2020

OFFICE MEMORANDUM

**Subject: Settlement and closure of Savings Bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months- regarding.**

The undersigned is directed to say that the Members of Parliament Local Area Development Scheme (MPLADS) envisages the settlement and closure of Savings Bank accounts of former Members of Parliament who have demitted office after elapse of the stipulated time period of 21 months. It is noticed that such accounts, having an overall aggregate balance of **Rs 1723 crore**, are still active and remain to be settled, closed and **unspent balance transferred to the current incumbent** in accordance with modified Para 4.7 and Para 4.8 and existing Para 4.9 and 4.10 of the MPLADS Guidelines.

2. In particular, it is seen that a large number of accounts opened by Nodal District Authority belonging to the MPs of 14<sup>th</sup>, 15<sup>th</sup> and 16<sup>th</sup> (for those MPs who demitted Office before dissolution of 16<sup>th</sup> LS due to death, resignation etc) Lok Sabha and former Members of Rajya Sabha who demitted office on or before 30.06.2018 are **not yet closed** even after completion of 21 months. Consolidated lists of such accounts (compiled by this Ministry on the basis of reports received from the field) of former MPs of Lok Sabh as well as the Rajya Sabha pending closure are at **Annexes I to IV**. The details are also available on the MPLADS portal.

3. It is also reiterated that pursuant to the decision of the Union Cabinet decision not to operate the MPLAD Scheme for FY 2020-21 and 2021-22, the budgetary grant for FY 2020-21 in respect of the MPLADS has already been placed at the disposal of Ministry of Finance for managing the economic and health impacts of COVID-19 outbreak. As such no fresh release of MPLADS funds is envisaged during the next two financial years including pending instalments unreleased as on 31.03.2020 has already been issued and Hon'ble MPs have been requested to reprioritize their recommended work based on the available unspent funds.

4. This may be accorded **PRIORITY** as several Hon'ble Member of Parliament have been approaching this Ministry for release of instalments which were due as on 31<sup>st</sup> March 2020 to complete the recommended works and fulfil their committed liabilities. Hon'ble Members have been separately requested to re-prioritise their recommended works and have them completed from the total overall unspent funds available at the district level.

transfer/ re-distribution the uncommitted balance to the successor sitting MPs may be expedited and closure report sent to this Ministry by 15<sup>th</sup> June, 2020.

Enclosure: As above.

*Tanweer Qamar Mohammad*  
14.05.2020

(Tanweer Qamar Mohammad)  
Joint Secretary (MPLADS)  
Js.mplads@mospi.gov.in

To,

1. Chief Secretaries of States/UTs –

(with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to the Ministry by 15<sup>th</sup> June, 2020.)

2. The Nodal Secretaries of States/UTs
3. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai
4. All District Collectors/District Magistrates/Deputy Commissioners

**Copy for kind information to:**

1. All Hon'ble Member of Paliament (Rajya Sabha/ Lok Sabha)
2. PS to Hon'ble Deputy Chairman, Rajya Sabha
3. PS to Hon'ble Speaker, Lok Sabha
4. PS to Hon'ble MoS(I/C), Statistics & PI
5. PPS to Cabinet Secretary
6. Secretary/Director General (C & A)/Additional Secretary (PI)/Additional Secretary & FA/DDG (Admin)/ Director (MPLADS)/DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

**Enclosures:**

(Annexures I to IV)

Reminder

File No. C-38/2015-MPLADS  
Government of India  
Ministry of Statistics  
MPLADS Division

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East Block-6, Level-5,  
R K Puram, New Delhi-110066  
Dated: 16.07.2020

OFFICE MEMORANDUM

**Subject: Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months-reg.**

Kind reference is invited to this Ministry's O.M. of even number dated 14<sup>th</sup> May, 2020 on the above cited subject (copy attached) where it was requested to expedite the closure of accounts and send closure report to this Ministry by **15<sup>th</sup> June, 2020**. However, it has been observed that there are many bank accounts yet to be closed and closure documents along with necessary documents are yet to be received by this Ministry.

2. The position of savings bank accounts of former Members of Parliament has been reviewed again and it has been found that so far closure details of approximately 50 accounts amounting to Rs. 50 crores only have been received during the intervening period. The process of settlement and closure of Savings Bank accounts is not optimal despite repeated directives of this Ministry. A number of accounts of former MPs of Lok Sabha as well as the Rajya Sabha who left the office on 30.09.2018 or before of your State are yet to be closed. Revised consolidated lists of such accounts of 14<sup>th</sup> Lok Sabha, 15<sup>th</sup> Lok Sabha, 16<sup>th</sup> Lok Sabha and Rajya Sabha prepared in consultation with NIC-MOSPI, showing closed and yet to be closed accounts, are attached herewith (*Annexure-I, II, III and IV respectively*).

3. The unspent balance to the tune of about Rs 1693.24 Crore (some new accounts after elapsing of stipulated time-period of 21 months have also been added) in the accounts of Ex-MPs is seen lying/idling, the reason for which could purely be attributed to slow pace of utilization of funds. Majority of these accounts do not need any additional infusion of MPLADS funds and are ripe for transfer to the successor MPs in accordance with modified Para 4.7, Para 4.8, Para 4.9 and 4.10 of the MPLADS Guidelines, for better and fruitful utilization of MPLADS funds. This could go a long way in addressing the issue of paucity of funds being faced in executing development projects/works due to COVID-19 pandemic.

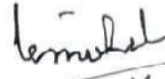
4. While following up the matter, it was found that many District Authorities are facing doubts and have raised queries in the matter of closure of bank accounts in respect of MPLAD Scheme. Based on the experience shared by District Authorities with



the Officials of the Ministry, FAQs have been compiled to serve as a guide for the District Authorities and to facilitate closure of accounts for MPLADS and the same is placed at Annexure-V.

5. It is again requested to expedite the process of closure of accounts and furnish the details as per enclosed format to this Ministry positively by 15<sup>th</sup> August, 2020.

Enclosure: As above.

  
16.07.2020  
(Tanveer Qamar Mohammad)  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

To,

1. **The Nodal Secretaries of States/UTs** (with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward consolidated outcome report to the Ministry by 15<sup>th</sup> August, 2020.)
2. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai.
3. All District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & DEV.Commissioner.

Copy for kind information to:

1. All Hon'ble Member of Parliament (Rajya Sabha/Lok Sabha).
2. NIC-MOSPI with the request to upload on the MPLADS portal.

**Reminder II**

File No. C-38/2015-MPLADS  
Government of India  
Ministry of Statistics  
MPLADS Division  
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East Block-6, Level-5,  
R K Puram, New Delhi-110066  
Dated: 31.08.2020

**OFFICE MEMORANDUM**

**Subject: Settlement and closure of savings bank accounts of former Members of Parliament after elapsing of stipulated time-period of 21 months-reg.**

Kind reference is invited to this Ministry's O.M. of even number dated 16<sup>th</sup> July, 2020 on the above cited subject (copy attached) where it was requested to expedite the closure of accounts and send closure report to this Ministry by 15<sup>th</sup> August, 2020. However, it has been observed that many bank accounts are yet to be closed and closure documents along with necessary documents are yet to be received by this Ministry.

2. The position of savings bank accounts of former Members of Parliament has been reviewed again and it has been found that so far, closure details of approximately 50 accounts amounting to Rs. 70 crores only have been received during the intervening period. It may also be recalled that Ministry had also circulated a list of FAQs (copy enclosed for ready reference) vide its O.M. of even number dated 16.07.2020, which is meant to serve as a guide for the District Authorities and to facilitate closure of accounts for MPLADS. The process of settlement and closure of Savings Bank accounts is not optimal despite repeated directives and telephonic conversations with District Authorities. A number of accounts of former MPs of Lok Sabha as well as the Rajya Sabha who left the office on 30.11.2018 or before of your State are yet to be closed. Revised consolidated lists of such accounts of 14<sup>th</sup> Lok Sabha, 15<sup>th</sup> Lok Sabha, 16<sup>th</sup> Lok Sabha and Rajya Sabha prepared in consultation with NIC-MOSPI, showing closed and yet to be closed accounts, are attached herewith (*Annexure-I, II, III and IV respectively*).

3. It is therefore once again requested, in the interest of just and fruitful utilization of uncommitted funds for execution of MPLADS works by sitting MPs, to expedite the process of closure/settlement of accounts and furnish the details as per enclosed format to this Ministry positively by 30<sup>th</sup> September, 2020.

Enclosure: As above.

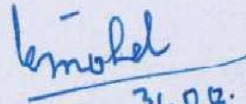
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*31.08.2020*  
**(Tanveer Qamar Mohammad)**  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in

To,

1. Chief Secretaries of States/UTs - (with the request to issue suitable directions to the concerned District Authorities to expedite the closure of accounts and forward a consolidated outcome report to the Ministry by 30th September, 2020).
2. The Nodal Secretaries of States/UTs
3. The Commissioners of Corporation of Delhi/Kolkata/Mumbai/Chennai.
4. All District Collectors/District Magistrates/Deputy Commissioners/District Planning Officer/Project Director/Collector & DEV.Commissioner.

Copy for kind information to:

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2. NIC-MOSPI with the request to upload on the MPLADS portal.

  
31.08.2020  
**(Tanveer Qamar Mohammad)**  
Joint Secretary (MPLADS)  
js.mplads@mospi.gov.in